

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 243/2016
RT CP (CAA) No. 142/Chd/Hry/2017**

In the matter of the scheme of arrangement between:

HB Stockholdings Limited.

... Demerged Company No.1-
Petitioner Company No.1

AND

HB Portfolio Limited.

...Resulting Company No.1-
Petitioner Company No.2

AND

HB Estate Developers Limited

...Resulting Company No.2-
Petitioner Company No.3

Present: - Mr. Sandeep Bhuraria, Advocate with Mr. Anil Goyal, Director for
petitioners.
Mr. Deepankur Sharma, Advocate for the Official Liquidator & the
Regional Director.

The matter could not be taken up today due to paucity of time.

Adjourned to 22.12.2017 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 07, 2017

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**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 243/2016
RT CP (CAA) No. 142/Chd/Hry/2017**

In the matter of the scheme of arrangement between:

HB Stockholdings Limited.

... Demerged Company No.1 /
Petitioner Company No.1

AND

HB Portfolio Limited.

...Resulting Company No.1 /
Petitioner Company No.2

AND

HB Estate Developers Limited

...Resulting Company No.2 /
Petitioner Company No.3

Present: - Mr. Sandeep Bhuraria and Mr. Vikas Mohan Gupta,
Advocates with Mr.Dinesh Kapoor, CS for the petitioners.

The learned counsel for the applicant-companies filed two sets of paper book with affidavits of the Authorised Representatives of all the 3 petitioner companies namely, Mr.Anil Kumar Mittal, Mr. Dinesh Kapoor and Mr.Anil Goyal. They have all stated that apart from NSE and BSE for petitioner No.1; BSE for petitioner No.2 and 3; and SEBI for all the 3 companies, there are no other sectoral regulators. It is also stated that all the 3 companies are listed companies.

Learned Counsel further submits that the First Motion petition was disposed of by Hon'ble High Court in CP No.165/2016 directing holding of different meetings and the reports of the Chairman appointed by the High Court for all these meetings have been received. It is submitted that these reports are at Annexure P-12 to P-16. The instant petition is filed with a prayer for granting approval to the scheme of arrangement.

The matter is fixed for hearing on 20.07.2017. Notices of hearing be published in the Daily Business Standard (English and Hindi) Delhi Edition. It be ensured that the notices are published not less than 10 days before the date of hearing. Notices be also issued to the Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs; Registrar of Companies, NCT of Delhi and Haryana; Commissioner of Income Tax, Range 11, New Delhi, by mentioning PAN Number of all the applicant-companies; SEBI; NSE & BSE and other Regulator (s) if any, in the prescribed format by attaching the copy of this petition and the Scheme by Speed Post. The applicant-companies shall be responsible for getting the publication made and despatching the notices to the others as detailed above by collecting the notices from the Registry within a week and file affidavit stating compliance along with postal receipts of despatch and the Track Reports at least 10 days before the date fixed. The notice be also published in the Official Gazette of Government of Haryana.

The record of Company Petition No.165/2016 be also requisitioned from the Hon'ble Punjab and Haryana High Court.

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

May 11, 2017
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**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA (CAA) NO. 04/Chd/Hry./2017

In the matter of scheme of amalgamation & arrangement:

M/s. Cenlub Industries Limited ... Applicant-Transferee Company.

And

M/s. Minihyd Hydraulics Limited ... Applicant-Transferor Company No.1

And

M/s. Ganpati Handtex Pvt. Ltd.Applicant-Transferor Company No.2.

Present: - Mr. Swaran Kumar Jain, Practising Company Secretary for Applicants.

The authorised representative of the applicants seeks to file afresh the index mentioning therein various Annexures and page

numbers and fresh joint application by mentioning Annexures in the application itself along with certain other corrections and also application for permission to place these documents on record. Let the same be filed with the Registry within two days.

The matter is adjourned for hearing for 24.04.2017.

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

March 03, 2017

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